

## RAJASTHAN HIGH COURT LEGAL SERVICES COMMITTEE

## RAJASTHAN HIGH COURT PREMISES, JODHPUR

(Phone 0291-2888046, Email:ftsrslsajod@gmail.com)

No. Panel Lawyers/RHCLSC, Jodhpur/2021/158

Date: 19-07-2021

## Notice

In compliance of directions of Hon'ble Chairman, Rajasthan High Court Legal Services Committee, Jodhpur, in exercise of powers conferred under National Legal Service Authority (Free & Competent Legal Services) Regulation, 2010 (as amended) it is proposed to prepare separate panel of maximum 30 lawyers for Criminal Matters; 05 lawyers for Civil Matters; 15 lawyers for Constitutional Law/Writ matters, Labour Law and Matters before the Central Administrative Tribunal/ Armed Forces Tribunal; 02 lawyers for Environmental Law; 04 lawyers for Juvenile Justice Board Matters; 04 lawyers for Matrimonial disputes, to represent and plead the cases on behalf of the persons provided with legal aid under these regulations by the committee. ONLINE APPLICATIONS are therefore invited from the eligible advocates with their bio-data, who fulfill the following criteria:-

- 1. He/She should possess experience of at least three years at the Bar on the last date of receipt of the application.
- 2. He/She should furnish copy of 'Sanad'/copy of certificate of registration with the Bar Council of Rajasthan.
- 3. He/She should be a regular practitioner of law before the Hon'ble Rajasthan High Court and member of the High Court Bar Association for last three years.
- 4. He/She state which of the above (one or more) categories(s) are his/her filed of expertise. He/she should be furnish copies of at least five such judgments independently argued by him/her and decided on merits, in any (one or more) categories(s).
- 5. He/She shall furnish an undertaking to the effect that he/she/ is willing to work as panel lawyer and shall not ask for or receive any fee/remuneration in any manner from the person for whom he/she has been engaged to provide legal aid services.
- 6. He/She shall make himself/herself available to deal with the legal aid cases and shall not appear against the party to whom legal aid has been provided.
- 7. He/She should furnish an undertaking stating that he/she has never been punished for professional misconduct.

## Note: -

- Online Applications shall be filled up by applicant through Online Mode. (i) Application Link: http://rlsa.gov.in/panellawyerjod2021.html
- The Application form will be filled in the prescribed online format only. (ii)
- Applications in any other format shall not be accepted and shall be treated as (iii) rejected Applications.
- Applications can be submitted from 22<sup>nd</sup> July, 2021 at 12.01 AM to 11<sup>th</sup> August 2021 (iv) 11.59 PM.
- Applicants must furnish all relevant information required in the prescribed online (v) format. Furnishing of false and/or incomplete information shall lead to rejection of application for which the applicant will be solely responsible.
- All applicants are advised to read out provisions of National Legal Services Authority (vi) (Free and Competent Legal Services) Regulation, 2010 (as amended) before submission of Online Application.

By Order

(Dr. Prabhat Agrawal, RIS)

Secretary

Rajasthan High Court Legal Services Committee Jodhpur